

SHRI VASUDEVAN NAIR (Peermade): I too agree with my hon. friend Shri P. Gopalan that unfortunately the hon. Minister of Irrigation and Power cannot give any reply to our pertinent questions on this occasion because we are very much interested in the relief measures and the support that we should get from the Central Government. All the same, I would request him to convey our suggestions to the concerned Ministers and take up the matter in all earnestness on our behalf and on behalf of the House with the Prime Minister and the Food Minister especially.

As far as Kerala it concerned, the statement itself makes is very clear that out of 10 districts, seven districts are severely affected by floods. Floods are a natural occurrence, but this year's floods are something unprecedented. That is why I am sure that our Government are going to request the Central Government for adequate assistance. Their request might not have reached the Central Government at this time, but we have seen news in the newspapers that they are approaching the Central Government.

The most important help needed at this moment is additional foodgrains. In most of the areas, thousands of families had been evacuated, and Government have decided to supply them with free ration at least for a few weeks to come till they can go back and settle down and take up their own work there. During this lean period, the rationing system in Kerala is also very much hard-pressed. So, we want assistance from the Central Government by way of additional foodgrains.

So, I would request the Irrigation Minister, because he represents the Government of India at this time, to take up this matter immediately with the Food Minister and also with the Prime Minister and do something in the matter. I would like to know whether already any discussion has taken place and whether there is any effort on the part of the Central Government to help the State of Kerala, because this in an unprecedented situation, by supplying additional foodgrains, apart from monetary help.

DR. K. L. RAO : I shall pass on the suggestion made by the hon. Member to

Finance Minister, the Prime Minister and the Food Minister I would also request the State Government to send in their requirements immediately.

12.40 hrs

## PAPERS LAID ON THE TABLE

### Aircraft (Amendment) Rules

THE DEPUTY MINISTER IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (DR. SAROJINI MAHISHI) :  
On behalf of Dr. Karan Singh,

I beg to lay on the Table a copy each of the following Notifications under section 14A of the Aircraft Act, 1934 :—

- (1) The Aircraft (Third Amendment) Rules, 1969, published in Notification No. G.S.R. 1045 in Gazette of India dated the 3rd May, 1969 together with an explanatory note. [Placed in Library. See No. LT—1444/69.]
- (a) The Aircraft (Fourth Amendment) Rules, 1969, published in Notification No. G.S.R. 1370 in Gazette of India dated the 14th June, 1969 together with an explanatory note. [Placed in Library. See No. LT—1445/69.]

### Notifications under Employees' Provident Funds Act

सिंचाई तथा विद्युत् मन्त्रालय में उप-मंत्री  
(श्री सिद्धेश्वर प्रसाद) : श्री भागवत भा  
आज़ाद की ओर से मैं निम्नलिखित पत्र सभा-  
पटल पर रखता हूँ :

- (1) कर्मचारी भविष्य निधि अधिनियम, 1952 की धारा 7 की उप-धारा (2) के अधीन निम्नलिखित अधिसूचनाओं की एक-एक प्रति :
- (एक) कर्मचारी भविष्य निधि (दूसरा संशोधन) योजना, 1969 जो दिनांक 28 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० ए० आर० 1510

(अंग्रेजी संस्करण) और जी० एस० आर० 1511 (हिन्दी संस्करण) में प्रकाशित हुई थी।

(दो) कर्मचारी भविष्य निधि (तीसरा संशोधन) योजना, 1969 को दिनांक 28 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1512 (अंग्रेजी संस्करण) और जी० एस० आर० 1513 (हिन्दी संस्करण) में प्रकाशित हुई थी।

(2) कर्मचारी भविष्य निधि अधिनियम, 1952 की धारा 4 की उप-धारा (2) के अधीन अधिसूचना संख्या जी० एस० आर० 1506 (अंग्रेजी संस्करण) और जी० एस० आर० 1507 (हिन्दी संस्करण) की एक प्रति जो दिनांक 28 जून, 1969 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम की अनुसूची 1 में बर्फ या आईसक्रीम उद्योग को जोड़ा गया।

(3) कर्मचारी भविष्य निधि अधिनियम, 1912 की धारा (1) के अधीन जारी की गई अधिसूचना संख्या जी० एस० आर० 1508 (अंग्रेजी संस्करण) और जी० एस० आर० 1509 (हिन्दी संस्करण) की एक प्रति जो दिनांक 28 जून, 1969 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम का उन हीरा खानों पर विस्तारण किया गया जिनमें बीस या इससे अधिक व्यक्ति काम करते हों।

[Placed in Library. See No. LT—1446/69.]

#### Maharashtra Agro-Industries Development Corporation

श्री सिद्धेश्वर प्रसाद : श्री अन्नासाहेब शिन्दे की ओर से, मैं कम्पनी अधिनियम 1956 की धारा 619 क की उप-धारा (1) के अधीन महाराष्ट्र एग्रो-इन्डस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, बम्बई के 1967-68 के वार्षिक प्रतिवेदन की एक प्रति, लेखा परीक्षित लेखे तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियां, सभा-पटल पर रखता हूँ।

[Placed in Library. See No. LT—1447/69.]

#### Indian Telegraph (Ninth Amendment) Rules

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Ninth Amendment) Rules, 1969, published in Notification No. G. S. R. 1079 (English version) in Gazette of India dated the 28th April, 1969 and G. S. R. 1969 (Hindi version) in Gazette of India dated the 19th July, 1969 under sub-section 5 of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—144 72/69]

#### Notifications under Coal Mines Provident Fund and Bonus Schemes Act, 1948

श्री सिद्धेश्वर प्रसाद : श्री स० चु० जमीर की ओर से, मैं कोयला खान भविष्य निधि तथा बोनस योजनाएँ अधिनियम, 1948 को धारा 7 क के अधीन निम्नलिखित अधिसूचनाओं की एक-एक प्रति सभा-पटल पर रखता हूँ :

(1) कोयला खान भविष्य निधि (संशोधन) योजना, 1969 जो दिनांक 17 मई, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1140 में प्रकाशित हुई थी।